

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 315/TT/2019

Date: 18.1.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for 400/220 kV Bhiwadi Sub-station along with LILO of Ballabgarh-Bassi 400 kV S/C line and ICT-I & ICT-II at Bhiwadi in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.1.2021:-

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. Confirm if all assets are currently in use and if there has been any decapitalization.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)